

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1034 of 2024

In the matter of:

K Sanjeev Dogra

...Applicant

Versus

State of Himachal Pradesh and Others

...Respondent

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Place: Dharamshala, H.P.

Date:-10.10.2025


Respondent No.3

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1034/2024

In the matter of:

K Sanjeev Dogra

....Applicant

Versus

State of Himachal Pradesh and ors.

..... Respondents

Response on behalf of Respondent No. 3

Most Respectfully Showeth:

1. That the present Original Application has been registered on letter dated 08.01.2024 sent by Sh. K. Sanjeev Dogra to the Hon'ble NGT regarding illegal sand mining alongside Chaki river between Kandwal-Lodhwan-Tipri belt, Tehsil Nurpur, District Kangra H.P. In this matter, the Hon'ble NGT vide order dated 07/11/2024 constituted a Joint Committee comprising of District Magistrate, Kangra, Himachal Pradesh State Pollution Control

ATTESTED

A
Oath Commissioner
DHARAMSHALA

Deputy Commissioner
Kangra/Dharamshala

Board (HPSPCB) and Central Pollution Control Board (CPCB) for verification of facts and submission of report.

2. That in compliance to the above directions, the Joint Committee inspected the area in question on dated 02.12.2024, 04.04.2025 and 05.05.2025. The Joint Committee filed an interim report dated 08.12.2024 and final report dated 18.03.2025 before Hon'ble NGT. It is submitted that with respect to illegal mining as per the joint committee in its final report dated 18.03.2025, the compliance report has been submitted by the Mining Department vide letter no: 1544, dated: 04/10/2025 for curbing the illegal mining. (Copy of letter is enclosed herewith as **Annexure-I.**) Further the reports of action taken for illegal mining activities by the Sub Divisonal Magistrate, Nurpur vide letter no: 547/RSDN, dated: 30/09/2025, Sub Divisonal Magistrate, Indora vide letter no: 285/Reader, dated: 09/10/2025 & Add. Superintendent of Police, Nurpur vide letter no: 43872, dated: 29/09/2025 is enclosed herewith as **Annexure-II.**
3. It is submitted that with respect to HPSPCB, the joint committee in its final report dated: 19/03/2025 observed that the stone crushers are yet to fully

ATTESTED

Oath Commissioner
DHARAMSHALA


Deputy Commissioner
Kangra at Dharamshaia

comply with the "Environmental Guidelines for Stone Crushing Units" issued by CPCB in June 2023 including installation of dry extraction cum bag filter followed by cyclone to be provided for control of emissions. During the first site inspection conducted by the Joint Committee on 02/12/2024, some stone crushers were found discharging waste water containing silt in the river. However, during the Second and third site inspections, the Joint Committee observed that stone crushers had now taken measures to desilt waste water and store clear water for recycling by constructing earthen ponds. For the past violation, environmental compensation of Rupees 2,37,500/- was imposed on M/s Diamond Enterprises Stone Crusher Village Barikhad P.O. Lodhwan Tehsil Nurpur Distt. Kangra, H.P. for discharge of overflow wash water from the outlet of settling chamber leading to Chakki River. Further the detail of the 14 stone crushers in the area in question is enclosed as **Annexure-III**.

ATTESTED
A
Oath Commissioner
DHARAMSHALA

4. HP State Electricity Board Ltd (HPSEBL) in view of recommendation and conclusion of joint committee in its final report dated: 18/03/2025 has submitted their reply from the O/o HPSEBL Electric Division Indora and Electric Division Nurpur vide letter no:

Deputy Commissioner
Kangra at Dharamshala

2930-32, dated: 01/10/2025 and Letter No: 2461-63, dated: 06/10/2025 respectively wherein it has been reported that proposal for separate feeders for all crusher unit has been submitted and also informed that work for replacements of electronics meter with smart meter is under process under RDSS Scheme. (Copy of letters are enclosed as **Annexure-IV.**)

Prayer: -

In view of the submissions made hereinabove and facts & circumstances of the case, it is prayed that the petition may kindly be dismissed qua the replying respondent. Any other order deemed fit may be passed in the interest of justice.

Place: Dharamshala, H.P.

Respondent No.3

Date: 10-10-25.....

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
DHARAMSHALA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1034/2024

In the matter of:

K Sanjeev Dogra

....Applicant

Versus

State of Himachal Pradesh and ors.

..... Respondents

Affidavit in support of Response to the O.A. No. 1034/2024 on behalf of respondent no. 3

I, Hemraj Bairwa son of Sh. Ramkaran Bairwa, Aged 38 years, presently posted as District Magistrate, Kangra at Dharamshala do solemnly hereby declare on oath as under:-

1. That the accompanying response to the O.A. has been prepared at my instance and under my instructons.
2. The contents of para no. 1 to 4 are true and correct to the best of my knowledge and derived from the official record. No part of its false and nothing has been concealed there from.



ATTESTED

Oath Commissioner
DHARAMSHALA

Deponent
Deputy Commissioner
Kangra at Dharamshala

Certified That The Above Was declared as oath/ affirmation before me as Dharamshala
..... This Date 10-10 of 20 25
By Sh./Smt. Hemraj Bairwa age 38 D.M. Kangra
Deponent who was personally known to
identified by Sh. Sandeep Kumar S.S. Assistant D.I. Office Kangra at Dharamshala who is
personally known to me.

No. 1200 Date 10-10-25 Time 7:00 PM

DEPONENT is identified by Sh./Smt. Sandeep Kumar S.S. Assistant D.I. Office Kangra at Dharamshala
Signature of the Identification: [Signature]

Oath Commissioner

Oath Commissioner

Oath Commissioner

Certified that this affidavit has been read and explained in vernacular/English to name to Sh./Smt. Hemraj Bairwa age 38 D.M. Kangra deponent who seemed to have perfectly understood the same at the time of making there of

Verification:-

That the deponent further declares that the contents of the above affidavit para No. 1 & 2 are true and correct to the best of my knowledge and belief. No part of its false and nothing has been concealed there from.



Verified at Dharamshala on this 10th day of Oct, 2025

Deponent
Deputy Commissioner
Kangra at Dharamshala

ATTESTED

A
Oath Commissioner
DHARAMSHALA

No. 1200 Date 10-10-25 Time 7:00 PM

DEPONENT is identified by Sh./Smt.
Sandeep Kumar Sr. Assistant D. Officer Dharamshala
Signature of the Identification.....

A
Oath Commissioner

Certified that this affidavit has been read over and explained in vernacular/English to Hindi to Sh./Smt. Memraj Barua age 38 D.M Kangra deponent who seemed to have perfectly understood the same at the time of making there of

K
Oath Commissioner

Certified That The Above Was declared as oath/ affirmation before me as Dharamshala

..... This Date 10-10 of 2025

By Sh./Smt. Memraj Barua age 38 D.M Kangra

Deponent who was personally known to identified by Sh. Sandeep Kumar Sr. Officer who is personally known to me.

A
Oath Commissioner

Dated: 04-10 -2025

To

The Assistant Environmental Engineer,
HPSPCB Dharamshala,
Distt. Kangra H.P

Subject:- Regarding Compliance of Hon'ble NGT order in the matter of OA No. 1034/2024 K Sanjeev Dogra Vs State of Himachal Pradesh.

Sir,

This is in reference to your office letter No. PCB/1034 of 2017 File/25-3172-80 dated 20-09-2025 on the subject cited above, vide which you have requested to compliance with the recommendations made by the Joint Inspection Committee in the matter of O.A. No. 1034/2024 - K. Sanjeev Dogra Vs State of Himachal Pradesh & Others.

In this regard, the point-wise compliance report is as under :

- I. It is respectfully submitted that the to check the illegal mining activities in the area under question the department has granted 12 no. of mining leases to cater the demand and to ensure the legal supply of the mineral. The mineral in the left-out area is lying as an open tract sharing its boundary with the State of Punjab. It is submitted that the Chakki river acts as a boundary between the States of Himachal Pradesh and Punjab, however, sometimes during the rainy season, due to the frequent movement of Chakki river, the flow direction of the river changes with time, which renders enforcement challenges for demarcation of the boundary. As such, in absence of proper State boundary the area become susceptible for illegal mining. This office has sincere to check illegal mining activities and has conducted regular surprise raids along the Chakki River, specifically in the Kandwal-Lodhwan-Tipri . During the financial year 2020-2021, 2021-2022, 2022-2023, 2023-2024 and 2024-2025 Total 292 Nos of cases have been detected by the department along with Chakki River Kandwal-Lodhwan-Tipri and fine to the tune 22,90,600 Rs.. However it is pertinent to mention here that the Government, vide Notification dated 18.12.2021, has delegated powers to twenty-five (25) officers/officials from the Departments of Industries, Revenue, Police, and Forest, authorising them to file written complaints before courts of competent jurisdiction in respect of illegal mining and transportation of minerals..

It is further Informed that vide this office letter dated 31.12.2024 constituted a Flying squad under the supervision of Mining Inspector and the said duty holders are sincerely performing their duties.

2. It is humbly submitted that it has been provided under **rule 34 (v) of The Himachal Pradesh Minor Mineral (Concession) and Minerals (Pretension of illegal mining, Transportation and Storage) Rules- 2015** that: -

Mining site shall only be handed over to the lease holder, after it is duly demarcated by permanent boundary pillars and certified by concerned mining officer. Further provision has also been made under Rule 19 (5) that: ----

“The lessee shall at his own expense erect at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the plan annexed to the lease.” In view to the above provisions of Rules the matter for non-establishment boundary pillars of 6 no. of mining leases as pointed out by the Joint Inspection Committee during the visit . It is informed that this office already issued directions to all leaseholders vide letter No. Udyog (Bhu)-Laghu-NURPUR-NGT OA No. 1034/2024 dated 20.09.2025 to erect boundary pillars at each corner of their respective lease areas. all the mining leases in the area were handed over to the lease holders after proper demarcation of the area and establishment of boundary pillars as per the provision contained under Rule 19(5) and 34(V) of the i-bid Rule, however, owing to the river-bed topography of these lease areas, the boundary pillars so erected are often eroded or washed away during flash floods. Accordingly, after the conclusion of the monsoon season, before allowing the mining work in the respective lease areas the respective lease holders were instructed to re-erect the boundary pillars in consultation with the Revenue Department. It is also informed that out of aforesaid six no. of mining leases, only four no. of mining leases are presently operational. The mining lease areas granted in favour of **M/s Nandi Stone Crusher** and **M/s Bhandral Stone** has been expired and are currently non-operational. In respect to the remaining four (04) mining lease areas, granted in favour of **M/s Ankur Stone Crusher**, **M/s Shiva Stone Crusher**, **M/s Shivam Stone Crusher** , and **M/s Goldmine Stone Crusher**, the respective lease holders, have re- erected the boundary pillars, after getting demarcation of their mining lease areas in consultation with the concerned Revenue Department and the mining activities are confined to the respective mining lease area. The Undersigned has visit the aforesaid 04 mining lease area alongwith field staff. During the visit of mining lease the boundary pillars erected by the lease holders a as per the demarcation by the revenue department. The photocopy of the demarcation reports along with boundary pillars are annexed at Annexure A-1.

With regard to the adoption of advanced technology for assigning geo-coordinates, it is respectfully submitted that the said lease areas are relatively small in size, which renders the precise assignment of geo-coordinates technically difficult and impracticable. However, it is pertinent to mention that the approved Mining Plan vividly specifies and provides the geo-coordinates of the respective mining lease areas and the mining activities are within the boundary pillars of the mining lease area.

3. It is humbly submitted that deciphering satellite data for the identification of illegal mining activities poses several inherent challenges. The Satellite images only provides the aerial view of the mining activities being carried out on the ground and is unable to distinguish between legal and illegal status of mining being undertaken. The Satellite pictures also cannot capture the registration number of vehicles. Besides, it is difficult to decipher through Satellite pictures whether the vehicles are transporting legally mined mineral or otherwise. In fact, for this purpose, vehicles are required to be intercepted physically by the duty holders to check the documents i.e. transit passes etc. to ascertain the legal source of mineral. As such, monitoring the illegal mining activities through Satellite does not seem to be purposeful at present. These include **resolution limitations**, whereby the available satellite imagery often lacks the high spatial resolution necessary to detect small-scale mining operations, **topographical constraints**, making it difficult to distinguish mining activity from natural geomorphological changes; and **spectral similarities**, as exposed soil and sand resulting from mining frequently exhibit characteristics akin to naturally eroded surfaces. Moreover, illegal mining is often carried out in scattered pockets or during short intervals, with rapid site restoration or camouflage, thereby further reducing the likelihood of detection through periodic satellite surveillance.
4. It is submitted that there is no provision in the Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal mining, Transportation and Storage) Rules- 2015 to provide the Retaining structure all along the mining lease areas, however it has been provided under rule 35 of The Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal mining, Transportation and Storage) Rules- 2015 that:

-
"No mining lease or contract shall be granted unless there is a mining plan approved from the competent authority. The said mining plan shall be prepared in form – "M".

It is submitted that for the scientific development of mine the lessee is bound to work in the mining lease area in accordance with the scheme shown in the Mining plan. The mining

plans for all the mining leases granted to the area has been approved as per the provision contained under relevant Rules and the provision to provide retaining structures as well as check dams are site specific wherever required keeping in view the location of the lease area and profile of the river. As far as retaining structure towards the outer periphery of the mining leases is concerned, all of the lease holders has established the proper boundary pillars as per the provision contained under Rule 19(5) of the I bid Rule as explained in para supra-2.

5. It is humbly submitted that the District Survey Report (DSR), for Kangra District has been duly approved by the State Environment Impact Assessment Authority (SEIAA), Himachal Pradesh in its 69th (A) meeting held on 20th August, 2024, vide Agenda Item No. 1 as per the Notifications issued by the MOEF& CC from time to time. The District Survey Report for Kangra District covers annual replenishment studies which has been conducted properly and provide an overview of mining activities in the district, incorporating all relevant features relating to geology and the mineral wealth of replenishable and non-replenishable areas of rivers, streams, and other sources. The annual replenishment studies conducted for river Chakki is shown in the following table:

Name of River	Boulder	River borne Bajri	Sand.	Total
Chakki Khad.	81,00000	1,08,00000	81,00000	2,70,00000
Annual Replenishment.				
	3,24,000	2,43,000	3,24,000	8,10,000


It is further submitted that all the mining leases in the area has been granted after completion of all the codal formalities required under law and the Mining department is duty bound for regulation above said mining activities as per law.

6. Does not pertain to this office.
7. Does not pertain to this office
8. The Chakki Khad is a right bank tributary of the Beas River originating from near Janjru, on the Western side of Dhauladhar range at the altitude of 3212 Meter above Mean Sea Level (Entry at Kangra from 880 Meter above Mean Sea Level) near Sanjhi Nalla bordering Chamba district. The Dhauladhar form the water divide between river Beas on the Southern side and river Ravi on the Northern side. The river Chakki flows through Bhatiyat Sub Division and then enter Kangra and then flows through the Nurpurand

It is further submitted that the said khad acts as a boundary between the States of Himachal Pradesh and Punjab. However, being fluvial in nature, the flow direction of the river changes over time, rendering the demarcation of the boundary between the two states a difficult task. This dynamic nature of the river is also a significant factor that challenges field officials in restricting illegal mining activities originating from the State of Punjab.

9. In regard to the said recommendation, it is imperative to mention that the online portal has already been launched by the department and all the applications for grant of mining leases are being received only through online mode. Further, for real time regulation and monitoring, the printing of transit passes (W and X forms) is directly being done by the mining lease holders through their web portal which has been linked with Departmental website. These transit passes, after on line approval of the competent authority are generated in real time format and carries the information pertaining to the name and lease site of lease holder, detail of vehicle carrying the mineral and destination of transportation Etc. It is further more submitted that authenticity of such Transit passes (W/X) can be checked through any of the Android Phone by any of the duty holders to whom the powers to check the illegal mining has been conferred.
10. It is respectfully submitted undersigned has already taken up the matter with concerned authorities of HPSEBL vide letter No. Udyog (Bhu)-NPR-Mis- 1520-1523 dated 01- 10- 2025 to connect all the crushing units with a single feeder system from the nearest 33kv as per the suggestions made by the Joint inspection committee.


Your Faithfully


Mining Officer
Nurpur, Distt. Kangra (H.P.)
Dated OCT. 2025

Endst. No. :- As above.

Copy to:-

- 1 The Deputy Commissioner, Kangra at Dharamshala, District Kangra H.P for information please.
- 2 The Geologist (Zone-II), Bhurata Sadan Kasumpti, Shimla-9 Himachal Pradesh for information please.


Mining Officer,
Nurpur, District Kangra,

- 5)

गौका रिपोर्ट

श्रीमान जी,

रिपोर्ट की जाती है कि आशोक कुमार इन्दोरिया पुत्र
 राम दास पुत्र अली ने श्रमि स्वसरा नम्बर 724 रकवा 04-04-67
 है श्री. बाबका गदाल गैरा कटराह गौका गैरा डूमल नहसील नूरपुर
 रीला कागडा दिप्र. में लिखत है/ पट्टा पर ली है जिसका अरसा
 14-10-2015 ता 13-10-2030 तक है वाद गौका मुलहजा पाया
 गया कि अतः नम्बर स्वसरा में गौका पर पीलट लगे हुए है
 अतः रिपोर्ट सेवा में देरा है/

श्रीमान गौका

रकल

12/9/23

1885

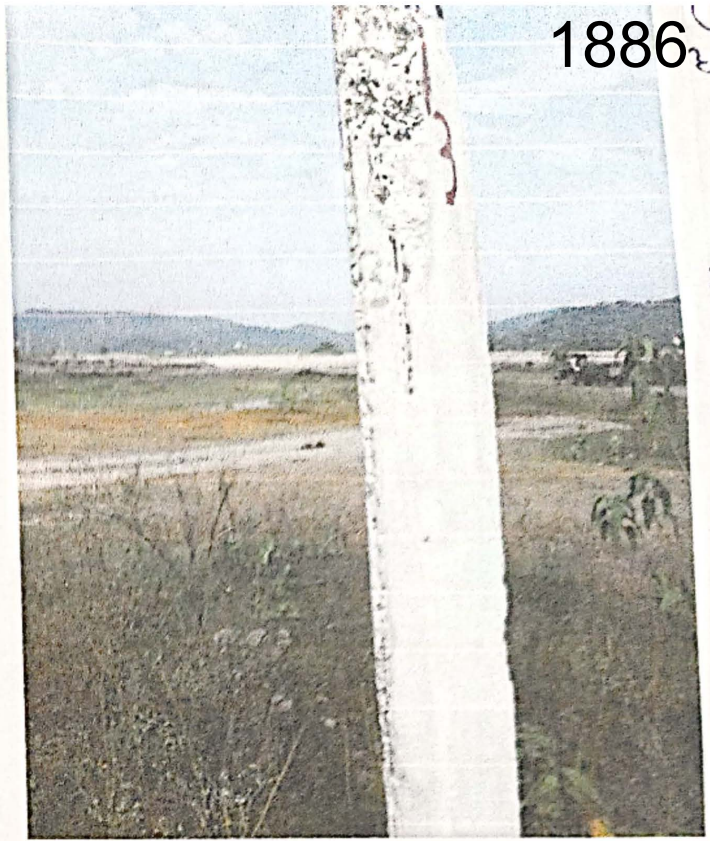
13



14



1886



~~प्रमाणित किया जाता है कि गौड ब्राह्मण लोग~~
~~कैशर मधल लीपका प्रथम मौजा लीपका~~
~~उप जो गंगामु जिला कोण्डा दि. १० जिला बरन~~
~~पदा नमूने नमूने नं० ३५६, ३५६/१ जिला २ बरन~~
~~१०६५-८७ ए० का ०५-८८-१२ ए० बरन मधल लीपका~~
~~प्रथम जिला कोण्डा दि. १० में स्थित है। आज का का पद~~
~~उक्त नमूने नमूने नं० में दिखत लगी है। आज रिपोर्ट~~
~~में देखा है~~

नाम पटवारी श्री २४५
 पटवार बृत लीपका
 तहसील
 दिनांक १२/०९/२५ हस्ताक्षर श्री







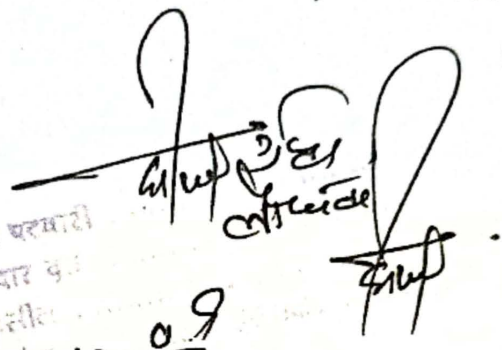
1891

19



~~प्रमाणित किया जाता है कि शिवम रमान कौशल~~
~~मध्यम पूर्व नाम लौधवा उप नं० गोगांधी निवा~~
~~कोगडा दि०१० निवासी खनन पट्टा नं० ५२२/२०५/२००६~~
 5, 521, 523, 530 कोटा 4 रकबा 04-11-18 ई०
~~जालंधर जौरी मध्यम पूर्व नाम लौधवा उप नं० गोगांधी~~
~~दि०१० में स्थित है। कुल बम्बरान में चिपकल्य लागी है।~~
 काल रिपोर्ट देवना देखा है।

नाम परवारी
 बम्बरान नं०
 पोलीस
 दिनांक 12-09-25


 लौधवा



26/09/2025 15:22



26/09/2025 15:03



26/09/2025 15:12



26/09/2025 15:17



26/09/2025 15:20





26/09/2025 15:17



26/09/2025 15:20

श्रीमान जी,

भूमि स्वसरा नम्बर 731/1 - 732 किता 2 खम्बा
03-87-70 है.जी. वाक्या महाल मैरा बटराह मैरा डमल
तहसील नूरपुर जालकीयात पट्टानागा शिवा स्टोन क्रशर मालिक
रणवीर सिंह पुत्र स्वदेश सिंह है गौका पर उपरोक्त नम्बरान स्वसरा
731/1 - 732 के प्रत्येक बन्नाजात पर पिल्लर नख कर दिये
गये। उपरोक्त नम्बरान स्वसरा कागजात माल में गैर मुमकिन
खड्ड व किष्म दर्ज है/
रिपोर्ट सेवा में प्रेषित है/

PC Hadal
नम्बर

17/09/2025

श्रीमान जी

रिपोर्ट पत्राची विस्तारपूर्वक है
मुताबिक रिपोर्ट पत्राची हल नम्बर खसरा
731 व 732 किता 2 खम्बा तादा 3-87-70 है.जी.
वाक्या महाल मैरा बटराह में प्रत्येक बन्नाजात
पर सीमा सिम्बल लगा दिये गये हैं अतः
रिपोर्ट सेवा में प्रेषित है

17/09/2025

1901

29





1903

31



From:

Sub Divisional Officer (C),
Indora, District Kangra H.P.

To

The Assistant Environment Engineer,
Kangra at Dharamshala.

No. 2851/Reader

Indora the dated 09 October, 2025

Subject:

Regarding compliance of Hon'ble NGT order in the matter of OA No. 1034/2024; K Sanjeev Dogra Versus State of Himachal Pradesh.

Sir,

Kindly refer to your office letter No. PCB/1034 of 2017 File/25-3172-80 dated 20-09-2025, on the subject cited above.

In compliance with the directions of the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 1034/2024 titled K. Sanjeev Dogra Vs State of Himachal Pradesh, it is submitted that this office has already convined meetings with the Deputy Commissioner, Pathankot and apprised the necessity of conducting a joint demarcation of the inter-state boundary between Punjab and Himachal Pradesh to curb illegal mining activities.

Further, it is informed that mining challans amounting to Rs. 44, 05, 095.76/- for illegal mining (3 Challan) and amounting to Rs. 28, 00, 000/- of illegal transporation (11 Challan) have been compounded during the months of November, 2024 and necessary steps have been taken with respect to mining-related actions and challaning in the concerned area.

Further, mining challan amounting to Rs. 21,30,500/- in the year 2023, (166 challans) and amounting to Rs. 5,35,900/- in the year 2024 (72 challans) have been compounded by the Police. It is also submitted that mining challan amounting to Rs. 54500/- only have been compounded during the month of December, 2024.

This office has complied with the directions of the Hon'ble Tribunal in letter and spirit, and further action in coordination with the concerned departments to stop the illegal minies.

Yours faithfully,


Sub Divisional Officer (C),
Indora Distt. Kangra (H.P.)
Indora, District Kangra, HP

1905

33
OFFICE OF THE
SUPERINTENDENT OF POLICE
POLICE DISTRICT NURPUR, HP.

No. 43872

Dated:- 29/09/25

To

The Assistant Environmental Engineer,
HPSPCB, Dharamshala, HP.

Subject: - Regarding Compliance of Hon'ble NGT Order in the matter of OA No. 1034/2024, K Sanjeev Dogra Vs. State of Himachal Pradesh.

Sir,

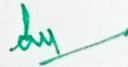
Please refer to your office letter No. PCB/1034 of 2017 File/25-3172 dated 20.09.25 on the subject cited above.

In this context, it is submitted that the desired information pertaining to Police Department is as follows:-

	2024	2025
No. of Challans	818	486
Fine	1,00,88,100	42,61,500/
Case	16	17
Vehicle Impounded in cases	31	39

Submitted for kind perusal please.

Yours faithfully,


Addl. Superintendent of Police,
Police District Nurpur, HP.

OFFICE OF THE SUB DIVISIONAL MAGISTRATE NURPUR
DISTRICT KANGRA HP

No. 547 /RSDN

Dated:-30-09-2025

To

The Assistant Environmental Engineer,
Himachal Pradesh State Pollution Control Board,
Dharamshala, District Kangra (H.P.)

Subject: Compliance of Hon'ble NGT Order in the matter of O.A. No.
1034/2024 – *K. Sanjeev Dogra Vs State of Himachal Pradesh.*

Sir,

In compliance with the directions of the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 1034/2024 titled *K. Sanjeev Dogra Vs State of Himachal Pradesh*, it is submitted that this office has already apprised the concerned authorities vide office letter No. 30/RSDN dated 23-01-2024, letter No. 203/RSDN dated 10-04-2024 and office letter No. 435/RSDN dated 25-08-2025 (Reminder) through the referred communications regarding the necessity of conducting a joint demarcation of the interstate boundary between Punjab and Himachal Pradesh to curb illegal mining activities.

Further, it is informed that mining challans amounting to ₹18,800 (4 Challan) have been compounded during the months of August and September, and necessary steps have been taken with respect to mining-related actions and challaning in the concerned area.

This office has complied with the directions of the Hon'ble Tribunal in letter and spirit, and further action in coordination with the concerned departments to stop the illegal mines.

Yours faithfully


Sub-Divisional Magistrate
Nurpur Dist. Kangra (H.P.)
Dist. Kangra (H.P.) Kangra (H.P.)

S. No.	Name and Address	Status of current/latest Consent (Valid Till)	Status of PMT granted by the State Geologist (Department of Industries)	Source of Raw Material as per the Mining Lease granted by the State Geologist (Department of Industries)	Environmental Clearance from competent authority	Mining Plan approved by the State Geologist (Department of Industries)	Remarks
1.	Mahadev Stone Crusher, VPO Kandwal, Tehsil Nurpur, Distt. Kangra	Last consent was valid till 22.03.2025 Current application for Renewal of Consent to Operate is Under process.	Issued vide letter no. 3657 dated 26.06.2025 valid up to 25.06.2027.	Khasra no. 731/3 measuring 05-40-07 hect. (Pvt. Land/River bed) executed on 24.06.2025 valid up to 23.06.2030 (05 years)	Granted by SEIAA vide No. SIA/HP/MIN/57904/2016 on date 26.04.2025 valid up to 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 8084 dated 05.12.2024 valid up to 04.12.2029	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5504-06 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
2.	M/s Shivam Stone Crusher, VPO Barikhad, Tehsil Nurpur, Distt. Kangra	17.07.2026	Issued vide letter no. 2911 dated 18.07.2024 valid up to 17.07.2026.	Khasra no. 5,521, 523 & 530 measuring 04-11-18 hect. (Pvt. Land/River bed) executed on 07.03.2022 valid up to 06.03.2027 (05 years)	Granted by SEIAA letter No. 401 dated 06.04.2016 valid up to 05.04.2023 & further extended vide letter no. 932-939 dated 15.02.2023 for 05 year or validity of mining plan whichever is earlier.	7562 dated 26.11.2021 valid up to 05 years from the execution of mining lease deed.	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5507-09 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.

3.	SCS Stone Crusher Gramin Udyog, Vill. Barikhad, PO Lodhwan, Tehsil Nurpur, Distt. Kangra	31.03.2026	Issued vide letter no. 10378 dated 06.12.2023 valid up to 05.12.2025.	Khasra No. 1549/585, 1550/585, 586,587 & 600 measuring 01-84-94 hect. (Pvt. Land/Terrace deposit) executed on 04.08.2023 valid up to 03.08.2028 (05 years)	Granted by SEIAA vide No. HPSEIAA/2022/1037 on date 18.05.2023 valid up to 05 year or validity of mining plan whichever is earlier.	5335 dated 31.08.2022 valid up to 05 years from the execution of mining lease deed.	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5510-12 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
4.	M/s Bhandral Stone Crusher, Vill. Gagwal, PO Bhadroya, Tehsil Indora, Distt. Kangra	11.07.2026	Issued vide letter no. 2808 dated 12.07.2024 valid up to 11.07.2026.	Khasra No. 156/1 and 156/2 (old Khasra no. 156) measuring 03-71-27 Hect. (Pvt. Land/River bed) executed on 06.03.2024 valid up to 05.03.2029 (05 years) & 505,1816/506, 1831/1692/512, 518, 1833/1694/519 & 1823/520 measuring 02-03-34 Hect. (Pvt. Land. Terrace Deposit) executed on 05.03.2022 valid up to 04.03.2032 (10 years)	Granted by SEIAA vide letter No. 2349-2357 dated 13.08.2015 valid up to 12.08.2022 & further extended vide letter no. 602-609 dated 08.08.2022 for 05 year or validity of mining plan whichever is earlier. Granted by SEIAA vide No. HPSEIAA/2021/869 on date- 18/11/2021 valid up to 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 5115 dated 28.08.2023 valid up to 27.08.2028 valid up to 05 years from the execution of mining lease deed & 3782 dated 18.08.2021 valid up to 17.08.2026 valid up to 05 years from the execution of mining lease deed.	Consent granted for one stone crusher along with two mining leases. Further directions have been issued vide this office letter no. 5516-18 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
5.	M/s Mankotia Stone Crusher, Vill. Tipri, PO Lodhwan, Tehsil	31.03.2026	Issued vide letter no. 14686 dated 16.03.2024 valid up to 15.03.2026.	khasra number 977/89 & 90 measuring 01-37-38 Hect. (Pvt. Land. Terrace Deposit)	Granted by SEIAA vide No. HPSEIAA/2023/1122 on date- 14.03.2024 valid up to 05 year or validity of mining plan	Mining plan issued vide letter no. 4712 dated 09.08.2023 valid up to 08.08.2028 valid up to 05 years from the	Consent granted for one stone crusher along with one mining lease. Further directions

	Nurpur, Distt. Kangra				whichever is earlier.	execution of mining	have been issued vide this office letter no. 5522-24 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
6	M/s Ankur Stone Crusher, Vill. Pail, PO Lodhwan, Tehsil Indora, Distt. Kangra	31.03.2026	Issued vide letter no. 10130 dated 01.12.2023 valid up to 06.12.2025.	Khasra No. 724 measuring 04-04-67 Hect. (Pvt. Land/Terrace deposit) executed on 12.09.2023 valid up to 11.09.2028 (05 years)	Granted by SEIAA vide No. HPSEIAA/2022/993 on date- 19.05.2023 (capacity- 33145 TPA) valid up to 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 5115 dated 28.08.2023 valid up to 27.08.2028 valid up to 05 years from the execution of mining lease deed	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5513-15 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
7	M/s Diamond Enterprises Stone Crusher, Vill. Barikhad, PO Lodhwan, Tehsil Nurpur, Distt. Kangra	31.03.2026	Issued vide letter no. 100-102 dated 30.11.2023 valid up to 29.11.2025.	Khasra No. 1600/617 measuring 08-55-55 Hect. (Pvt. Land/Terrace deposit) executed on 04.08.2023 valid up to 03.08.2028 (05 years)	Granted by MOEF&CC vide F. No. J-11015/09/2011.IA-II (M) dated 27/11/2015 further extended vide letter no. 1195- 1202 dated 17.04.2023 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 3664 dated 14.07.2022 valid up to 13.07.2027 valid up to 05 years from the execution of mining lease deed	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5525-27 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.

8	M/s New Nurpur Stone Crusher, VPO Kandwal Tehsil Nurpur, Distt. Kangra	Last consent was valid till 05.07.2025 Current application for Renewal of Consent to Operate is Under process.	Issued vide letter no. 4261 dated 14.07.2025 valid up to 13.10.2027.	Khasra No. 154/1/1 measuring 04-99-19 Hect. (Pvt. Land/River bed) executed on 14.10.2022 valid up to 13.10.2029 (07 years)	Granted by MOEF&CC vide letter no. 1402 dated 01.06.2016 valid up to 31.05.2023 further extended vide letter no. 1655-62 dated 04.07.2023 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 2257 dated 07.06.2022 valid up to 06.06.2027 valid up to 05 years from the execution of mining lease deed	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5519-21 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
9	M/s Gold Mine Stone Crusher, VPO Lodhwan Tehsil Nurpur, Distt. Kangra	Last consent was valid till 18.10.2024 Current application for Renewal of Consent to Operate is Under process.	Issued vide letter no. 1135 dated 25.04.2025 valid up to 04.04.2027.	Khasra No. 346/1 measuring 04-88-12 Hect. (Pvt. Land/River bed) executed on 05.04.2022 valid up to 04.04.2027 (05 years)	Granted by SEIAA vide letter no. 3595 dated 08.11.2016 valid up to 07.11.2023 further extended vide file no. HPSEIAA/2013/212 dated 15.01.2025 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 7784 dated 07.10.2016 valid up to 04.04.2027 valid up to 05 years from the execution of mining lease deed i.e. 05.04.2022	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5528-30 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
10	M/s Om Stone Crusher, Vill. Tipri, PO Lodhwan, Tehsil Nurpur, Distt. Kangra	Last consent was valid till 28.10.2024 Current application for Renewal of Consent to Operate is Under process.	Issued vide letter no. 9689 dated 15.01.2025 valid up to 04.03.2026.	Khasra No. 350,351 & 352 measuring 04-05-88 Hect. (Pvt. Land/River bed) executed on 29.10.2019 valid up to 28.10.2034 (15 years)	Granted by SEIAA vide letter no. 9046 dated 05.03.2019 valid up to 04.03.2026.	Mining plan issued vide letter no. 6398 dated 21.10.2024 valid up to 28.10.2029 valid up to 05 years w.e.f. 29.10.2024	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5536-38 date:

							09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
11	M/s J.V. Stone Crusher, VPO Lodhwan, Tehsil Nurpur, Distt. Kangra	Last consent was valid till 18.04.2025 Current application for Renewal of Consent to Operate is Under process.	Issued vide letter no. 937-39 dated 21.04.2025 valid up to 03.03.2027.	Khasra No. 1 & 541 measuring 04-25-33 Hect. (Pvt. Land/River bed) executed on 05.03.2022 valid up to 04.03.2027 (05 years)	Granted by SEIAA vide letter no. 203 dated 19.04.2016 & further extended vide letter no. 972-979 dated 15.02.2023 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 7347 dated 18.11.2021 valid up to 28.10.2029 valid up to 05 years from the execution of mining lease deed	Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5539-41 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
12	M/s Shiva Stone Crusher, VPO Kandwal, Tehsil Nurpur, Distt. Kangra	21.11.2025	Issued vide letter no. 9498 dated 30.12.2022 valid up to 21.11.2025.	Khasra No. 731/1 & 732 measuring 03-87-70 Hect. (Pvt. Land/River bed) executed on 09.12.2022 valid up to 08.12.2029 (07 years)	EC vide no. is 5785, dated 22-11-2018 for validity period of EC 07 years i.e. 21-11-2025		Consent granted for one stone crusher along with one mining lease. Further directions have been issued vide this office letter no. 5542-44 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
3	M/s Shri Ram Stone Crusher, VPO	Consent to Establish has been granted.	Issued vide letter no. 610 dated	Khasra No. 692/1, 693/1 measuring 02-11-20 Hect. (Pvt. Land/River	EC granted by SEIAA vide file noHPSEIAA/2023/109	Mining plan issued vide letter no. 1565 dated 20.05.2021	Consent granted for one stone crusher along with one

	Kandwal, Tehsil Nurpur, Distt. Kangra		09.04.2024 valid up to 08.04.2026.	bed) executed on 20.03.2025 valid up to 19.03.2028 (05 years)	8, dated 07.03.2025 for validity period of EC 05 years year or validity of mining plan whichever is earlier.	valid up to 28.10.2029 valid up to 05 years from the execution of mining lease deed	mining leases. Further directions have been issued vide this office letter no. 5545-47 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.
14	M/s Nandi Stone Crusher VPO Kandwal, Tehsil Nurpur, Distt. Kangra	Last consent was valid till 10.09.2024 Current application for Renewal of Consent to Operate is Under process.	Issued vide letter no. 4952 dated 01.07.2025 valid up to 30.10.2025.	Stock permission issued by MO Nurpur vide letter no. 1228 dated 26.07.2025	NA	NA	Directions have been issued vide this office letter no. 5533-35 date: 09/10/2025 for compliance of the Environmental Guidelines for stone crushers issued by CPCB.



Regional Officer,
H.P. State Pollution Control Board,
Regional Office Dharamshala



Himachal Pradesh State Electricity Board Limited.

(A State Govt. Undertaking)

Registered Office
Number (CIN)
GST No.
Telephone Number
Website Address
E-Mail

Vidyut Bhawan, HPSEBL, Shimla-171004 (H.P.).
U40109HP2009SGC031255
HPSEBL 02 AACCH4894EHZB
0177-2803600, 2801675 (Office), 2658984 (Fax)
www.hpseb.com
cmd@hpseb.in&directorfa@hpseb.in

NO: NED/252 JE(P)/2025-26-2461-63

Dated:- 06-10-25

To

✓ The Assistant Environmental Engineer,
HPSPCB Dharamshala.

Sub: - Regarding compliance of Hon'ble NGT order in the matter of OA
No.1034/2024, K Sanjeev Dogra Vs State of Himachal Pradesh.

Ref No:- PCB/1034 of 2017 Files/ 2025-3172-80 dated 20.09.2025.

"Jai Hind"

This is with reference to subject cited matter, it is intimated that the proposal for separate feeders for all crusher units under this division has been submitted to the O/o Worthy Chief Engineer (OP) Kangra Zone HPSEBL, Dharamshala along with others division for further approval.

In addition to this it is also intimated that the work for replacements of electronic meters with smart meter is under progress under RDSS Scheme.

This for your information and further necessary action please.

Sr. Executive Engineer,
Electrical Division,
HPSEBL, Nurpur.

Copy forwarded for information and necessary action to:-

- 1). The Deputy Chief Engineer (OP) Circle, HPSEBL, Dalhousie.
- 2). The Sub-Divisional Magistrate, Nurpur Tehsil Nurpur Distt. Kangra (HP).

Sr. Executive Engineer,
Electrical Division,
HPSEBL, Nurpur.